

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

**Item No. 3
IB-555/ND/2020**

Under Section: 9 of IBC.

In the matter of:

M/s. Ajay Pipe Company	...	Applicant
Vs		
M/s. Apace Builders And Contractor Pvt. Ltd.	...	Respondent

Order delivered on 24.02.2020

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

**SHRI HEMANT KUMAR SARANGI,
HON'BLE MEMBER (T)**

For the Applicant	:	Mr. Anshul Gupta, Adv. Mr. Jaskaran Singh, Adv.
For the Respondent	:	

ORDER

Issue Notice as to why the application for initiating the CIRP should not be admitted against the Corporate Debtor. Process dasti as well as through all modes.

For further consideration on 23.03.2020.

**Sd/-
(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)**

**Sd/-
(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

Md Saddam